

ITEM NO.10

COURT NO.16

SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 19030/2025

[Arising out of impugned final judgment and order dated 16-10-2025 in CRLM No. 41780/2025 passed by the High Court of Judicature at Patna]

MANJU DEVI & ANR.

Petitioner(s)

VERSUS

THE STATE OF BIHAR

Respondent(s)

FOR ADMISSION

IA No. 304727/2025 - EXEMPTION FROM FILING O.T.

IA No. 304725/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 01-12-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA
HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

For Petitioner(s) :

Mr. Avinish Kumar Saurabh, Adv.
Mr. Ajit Pravin Wagh, AOR
Mr. Dharmveer Yadav, Adv.
Mr. Sonu Kumar, Adv.
Mr. Abhinav Sharma, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following

O R D E R

1. Learned counsel for the petitioners submit that the parties are brothers and there is cross F.I.R. He further submits that the FIR in question in the present case against the petitioner(s), is delayed by 23 days.
2. Issue notice, returnable in six weeks.

3. Liberty to serve the Standing Counsel representing the respondent-State is granted.

4. In the meanwhile, petitioners shall not be arrested in connection with the FIR No. 306/2024, registered with Police Station-Pakridayal, Motihari subject to the condition that the petitioners shall continue to co-operate with the investigation/ trial and shall appear as and when called upon to do so.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(CHETNA BALOONI)
COURT MASTER(NSH)